

1985-86 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. LT-4122/87]

- (16) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Management, Ahmedabad, for the year 1985-86 within the stipulated period of nine months after the close of the Accounting year.

[Placed in Library. See No. LT-4123/87]

- (17) A copy of Corrigendum (Hindi and English versions) to the \*National Policy on Education, 1986—Programme of Action.

[Placed in Library. See No. LT-4124/87]

**Annual Report of and Review on National Institute of Public Cooperation and Child Development, New Delhi for 1985-86 and a statement *re* delay in laying these papers**

**THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA) :** I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of

**Public Cooperation and Child Development, New Delhi, for the year 1985-86.**

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4125/87]

12 11 hrs.

### COMMITTEE ON PETITIONS

#### Third Report

[English]

**SHRI SURENDRA PAL SINGH (Bulandshahr) :** I beg to present the Third Report (Hindi and English versions) of the Committee on Petitions.

**MR. SPEAKER :** Matters under rule 377.

Shri Prabhat Kumar Mishra.

(Interruptions)

**MR. SPEAKER :** I cannot go on a statement like that. No arguments. Nothing of the sort. Only Dr. Prabhat Kumar Mishra goes on record.

(Interruptions)\*\*

12.12 hrs.

### MATTERS UNDER RULE 377

[Translation]

- (i) Demand for adequate compensation to land owners whose lands have been acquired for setting up industries in Bilaspur district of M.P.

**DR. PRABHAT KUMAR MISHRA**

\*The 'National Policy on Education, 1986—Programme of Action' was laid on the Table on 8th August, 1986.

\*\*Not recorded.

(Janjgir) : Many industries have been set up in Bilaspur district of Madhya Pradesh. For example, NTPC, BALCO, B.E.C. Fertiliser, Brooke Bond Paper Mills, Madhya Bharat Paper Mills, Raymonds and CCI Cement Factory have been set up there. In addition, headquarters of S.E. Coalfield Ltd. are also located here.

The land is acquired for setting up the industries and compensation for acquisition is given.

I want to draw the attention of the Government to the fact that the payment made to the land owners is much inadequate and employment provided to them is much less and is given with much difficulty. These people do not get justice particularly from private sector industries like B.E.C. Fertilisers, Brooke Bond Paper Mills, Birla Spinning Mills, Madhya Bharat Paper Mills. The local people are also not given jobs. On the contrary, these industries are polluting the environment which is causing harm to the people there. The Government is requested to enquire into the matter seriously and to direct the State Government to take stringent steps so that justice is meted out to the local people. This being Harijan-Adivasi dominated area, it needs to be paid special attention.

[English]

MR. SPEAKER : Now Shri Somnath Rath.

(Interruptions)

MR. SPEAKER : I have given my ruling.

(Interruptions)

MR. SPEAKER : Government is quite responsible. Minister is quite responsible. Nothing doing. No arguments. I have already listened.

(Interruptions)

At this stage, Shri C. Mudhav Reddi and some other hon. Members left the House.

[Translation]

(Interruptions)

MR. SPEAKER : Why do not you let them go, Mr. Kumeramanglam ?

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : I just want to ask you kindly tell us what is this walk out about. You gave the ruling that certain Members had raised under the rules certain matters which you are looking into. Very rightly you gave the ruling that you are still looking into it. In case you find something under the respective rules, you are also open to come to the House.

MR. SPEAKER : There is no problem.

S. BUTA SINGH : I do not know what was the occasion. The Government has no said anything on that. Here, we are open. We are in your hands, whatever you direct. We are prepared to come with full facts before this House. I do not know what this walk-out is about. It is the same exercise which is being spread all over the country ? Some atmosphere is being created in the country...

(Interruptions)

PROF. P. J. KURIEN (Idukki) : The Opposition is behaving in the most irresponsible way...

(Interruptions)

MR. SPEAKER : I do not know. I am to be guided entirely by the rules.

(Interruptions)

[Translation]

MR. SPEAKER : Now what is the use ? Please be seated.

[English]

I am not allowing you, Mr. Bhanu...

[Translation]

I am not allowing anyone. Nor I will allow anyone.

I am saying that whatever I do, I will do under the rules. If anyone has any objection, he can ask for clarification from me under the rules only. If the reply from the Minister does not come, he will be asked to give a reply.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : The reply will be given according to your ruling.

*[English]*

SHRI B.R. BHAGAT (Arrah) : I want to just supplement what our Home Minister has said. A very improper thing has happened. It should not develop into a practice. The standard practice is that in the House whenever a Minister makes a reply or gives an information, that is the final thing so far as the House is concerned. It is the practice. Now, the hon. Members, taking recourse to a statement by a concerned person whose antecedents have been described in the House as very undesirable, and are trying to create an impression that the Minister has misled the House—this is a very improper practice which, I am sorry, my hon. friends are following. It should be noted ; it should not develop into a practice and it should be condemned and criticised.

MR. SPEAKER : You see, I have faith in my Members here...

SHRI BRAHMA DUTT : Today, they are relying on the statement of that person.

MR. SPEAKER : Doesn't matter That is their point of view. I can only rely on my Members here and the Ministers who are supposed to tell us the facts. You cannot hide the facts. If you hide the facts...

*(Interruptions)*

S. BUTA SINGH : Nobody is interested in hiding the facts.

PROF. P.J. KURIEN : How is our Opposition believing the Americans more than our own Ministers here, in this House ?

*(Interruptions)*

MR. SPEAKER : I cannot take aliens to be more reliable than my Members here.

(ii) Demand for opening of office of Regional Manager of State Bank of India at Berhampur and Bank's Branch at Aska

SHRI SOMNATH RATH (Aska) : Several approaches have been made by all

concerned to Government of India to have a Chief Regional Manager's Office (SBI) at Berhampur (Distt Ganjam), Orissa. Public agitations have started and reported in newspapers. Some Bank Officials at Bhubanesher do not want to shift to Berhampur for reasons obvious and are creating bottlenecks. The Bank authorities have assured more than once, but are lingering the matter on some plea or other. The South-West Zone of Orissa is totally deprived of any administrative set up of Banking industry. The people have to go for each and every administrative clearance to Bhubaneswar. It is adversely affecting the mobilisation of resources and raising of investments. The producers such as Agriculturists and Industrialist do not get the desired encouragements in the field of Banking activities. Immediate steps may be taken in this regard. It is also a long-felt desire of the people of Bhanjanagar to have an evening branch in Bazar Area to help the traders, industrialists, tourists, doctors and other professionals. The matter has been raised several times. Similar steps may also be taken to open a branch either at Aska junction or at Sugar factory area of Aska for the benefit of general public.

(iii) Demand for restoring direct Indian Airlines flight from Delhi to Jabalpur

SHRI AJAY MUSHRAH (Jabalpur) : A direct Indian Airlines early morning flight from Delhi to Jabalpur and back to Delhi via Bhopal was started from 1st June, 1985. The Indian Airlines provided, through this flight, to the vast region of Mahakoshal in Madhya Pradesh its first direct air connection with Delhi. This direct flight has been discontinued from 20th October, 1986. The reported reason given is the financial loss incurred by the Airlines in operating this flight.

The Indian Airlines knows it very well that Delhi to Jabalpur flight right from its inception has been frequently cancelled, particularly in monsoon and winter seasons because the plane does not land whenever the weather is even a little bad. This is because instrumental landing system has not been installed at Jabalpur airfield in spite of repeated requests by me in the past.